

ITEM NO.31

COURT NO.12

SECTION II

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (CrI.) No(s). 4172/2023

(Arising out of impugned final judgment and order dated 24-11-2022 in JA No. 725/2017 passed by the High Court Of Judicature At Allahabad)

SOHAN LAL

Petitioner(s)

VERSUS

STATE OF U.P. & ANR.

Respondent(s)

(IA No.52100/2023-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.52102/2023-EXEMPTION FROM FILING O.T., IA No. 52100/2023 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

Date : 06-11-2023 This matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE J.K. MAHESHWARI
HON'BLE MR. JUSTICE K.V. VISWANATHAN

For Petitioner(s) Mr. Anupam Mishra, AOR
Mr. Jenis V Francis, Adv.
Mr. Harikumar V., Adv.

For Respondent(s) Mr. Ravindra Raizada, A.A.G.
Mr. Adarsh Upadhyay, AOR
Ms. Pallavi Kumari, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Office Report dated 03.11.2023 indicates that service on Respondent No. 2 is incomplete.

Let fresh notice be issued to Respondent No. 2. In addition, notice be also served on Respondent No. 2 through SHO of the jurisdictional Police Station, returnable in six weeks.

(JAYANT KUMAR ARORA)
ASTT. REGISTRAR-cum-PS

(VIRENDER SINGH)
BRANCH OFFICER